

**COURT – I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**I A- No. 206 of 2012 in  
D.F.R. No. 887 of 2012**

**Dated :6<sup>th</sup> August, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. SAL Steel Limited ... Appellant(s)**

**Versus**

**Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Ms. Shikha Ohri  
Counsel for the Respondent(s): Mr. M.G. Ramachandran,  
Ms. Swapna Seshadri**

**ORDER**

**I A- No. 206 of 2012  
(Appl. for condonation of delay)**

We have heard the learned counsel for the parties. Though we are not satisfied with the explanation given for condoning the delay of 289 days, which is inordinate, we deem it fit to condone the delay on payment of some costs. Accordingly, the Applicant is directed to pay the cost of Rs.1,00,000/- (Rupees one lakh only) to a charitable organization, namely –“**National Association for the Blind, Delhi State Branch, Sector – 5, R.K. Puram, New Delhi – 110 022**” within two weeks.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on **27.08.2012**. The Registry is further directed to send a copy of this Order to the above charitable organization.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**Ts/vs**